

**BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA**

Appeal Nos. 6800 & 6801 of 2026

Ganga Prasad : Appellant
Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated February 27, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated March 13, 2026, responded to the application filed by the appellant. The appellant filed two identical appeals dated March 16, 2026 (Reg. Nos. SEBIH/A/E/26/00106 & SEBIH/A/E/26/00107) against the said response. I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application-** The appellant, vide his application, sought the following information:

I seek certified copies of all official records evidencing alleged land allotment against PACL Certificate No U2466xxxxxx as reflected on the PACL refund portal.

Specifically please provide:

1 Certified copy of the allotment letter issued in respect of PACL Certificate No U2466xxxxxx

2 Certified copy of complete plot details including plot number survey number location area and project name as recorded in official records

3 Certified copy of any registered sale deed conveyance deed transfer deed or possession document available in records relating to the said certificate

4 Certified copy of the official record entry indicating date of allotment and authority under which the case has been categorised as land allotted

5 Certified copy of the relevant rule guideline circular or policy under which cases marked as land allotted are treated as ineligible for refund Information is sought under Section 2(f) and 2(j) of the RTI Act 2005.”

3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI. However, the respondent also informed that the details of PACL Matters- Public Notices, Press Releases, Status Report, and FAQs etc. are available on SEBI website.
4. **Ground of appeal** – The appellant has filed the appeals on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information is not available with SEBI. In this context, I note that the Hon’ble Central Information Commission (**CIC**) in the matter of *Sb. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: “... *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*” Accordingly, I do not find any deficiency in the response of the respondent.
6. The appellant, in his appeal, has requested the instant forum to direct the respondent to transfer his application to the concerned public authority under section 6(3) of RTI Act. I note that the responsibility of disposal of the properties and repayment to investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon’ble Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order dated February 2, 2016 of the Hon’ble Supreme Court of India. I note that Hon’ble CIC in its decision in *M Shanmugam v CPIO, Pearls Agrotech Corporation Ltd. & Or.* (Date of decision: 14.03.2024) had accepted the contention of the respondent that the Justice Lodha Committee is not public authority under section 2(h) of the RTI Act. Accordingly, I find that no further intervention of this forum is warranted.

7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeals are accordingly dismissed.

Place: Mumbai
Date: April 02, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA